

or has some further consultation taken place with some other experts also for this purpose?

Shri Hathi: It is on the recommendation of the Board of Consultants.

Train Accident at Nagpur

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*1385. { **Shri Assar:**
 Shrimati Mafida Ahmed:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there was an accident to a passenger bogie at Nagpur on the 17th February, 1961 as a result of which 67 passengers were injured;

(b) if so, the reasons for the accident; and

(c) the action taken against the persons responsible for the accident?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) to (c). At about 11.30 hours on 17th February, 1961 while five bogies were being backed for attaching to 1 Down Bombay-Howrah Mail at Nagpur Station, the same got detached from the engine, rolled away and bumped into the remaining portion of the train.

The cause of the accident was failure of Railway staff to observe relevant rules. Disciplinary action is being taken by the Railway Administration against the staff held responsible for the accident.

Shri Assar: Is it not a fact that accidents of such a nature have increased in the last two months and may I know what steps have been taken by the Government to stop such accidents?

Mr. Speaker: Have the accidents increased?

Shri Shahnawaz Khan: No, Sir. The number of accidents, on the other hand, is showing a downward trend.

Shri Assar: My question was . . .

Mr. Speaker: The hon. Member assumes one thing and then wants to know whether it is a fact or not. It does not arise.

Shri Assar: Accidents of such a nature.

Mr. Speaker: God alone knows what 'such a nature' is. The hon. Member only assumes that in view of some facts the accidents are increasing. The hon. Minister says, 'No'. A further question does not arise.

Shri B. K. Gaikwad: May I know whether the injuries caused by the accident were of a minor nature or of a serious nature, and how many railway employees were injured there?

Shri Shahnawaz Khan: One person was grievously injured. 26 received minor injuries, and others received superficial injuries.

Shri B. K. Gaikwad: What is the break-up of the others?

Shri Shahnawaz Khan: I do not have the break-up.

Dr. M. S. Aney: May I know if any compensation has been given to the injured persons by the Government?

Shri Shahnawaz Khan: No claims have been received yet.

Shri Subman Ghose: The hon. Minister said that disciplinary action is being taken against those who are responsible. May I know to what class they belong? Do they belong to Class IV or Class III or to still higher classes?

Shri Shahnawaz Khan: Action in such cases is taken against any railway employee concerned, irrespective of the class or category he belongs to, provided the responsibility is fixed on him.

Shri Subman Ghose: I want to know the class in this particular case.

Shri Shahnawaz Khan: In this particular case, it is the Class III staff.

Training Schools on Railways

*1386. **Shri Ram Saran:** Will the Minister of Railways be pleased to state:

(a) whether the Committee appointed to survey the facilities provided in training schools on Railways and to recommend measures to standardise the curriculum and the syllabus of training has so far given any report;

(b) whether the Committee has recommended measures for further improving the training of Gazetted Officers on the Indian Railways; and

(c) the main details of such report and recommendations?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) Yes, Sir.

(c) A copy of the report will be placed on the Table of the Sabha as soon as printed.

Shri B. K. Gaikwad: May I know what facilities are provided to the trainees of such training schools, and may I know the number of such training schools and the number of trainees therein?

Mr. Speaker: He asks what are the facilities provided for them.

Shri B. K. Gaikwad: How many such training schools are there?

Shri Shahnawaz Khan: The training is for the railway employees who are in service already and those who were selected by the Railway Service Commissions. On the railways we have a very large number of schools and a very large number of trainees under training. I do not have all the figures with me now.

Shri Ram Saran rose—

Mr. Speaker: The hon. Member who has tabled the main question did not get up first.

श्री नवल प्रभाकर : क्या मंत्री जी यह बतायेंगे कि जो ट्रेनिंग वह दे रहे हैं इसमें अनुसूचित जातियों के लोगों के लिये भी क्या कोई रिजरवेशन है ?

श्री शाहनवाज खां : यह तो सब एम्पलाईज के लिये है, यह हर एक के लिये है। इसमें किसी का फर्क नहीं किया जाता है।

Civilian Pilots

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*1388. { **Shri S. M. Banerjee:**
Shri Vajpayee:
Shri Braj Raj Singh:

Will the Minister of Transport and Communications be pleased to state:

(a) whether Defence Ministry have agreed to take some of the trained civilian pilots now unemployed;

(b) if so, how many; and

(c) other steps being taken to provide employment to these trained pilots?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). The scheme regarding the selection for the Indian Air Force of the unemployed civilian pilots trained at the Civil Aviation Training Centre, is under the consideration of the Ministry of Defence in consultation with the Union Public Service Commission.

(c) Although the Government do not undertake any responsibility for providing jobs to the civilian pilots trained at the Civil Aviation Training Centre, the following decisions taken by Government will assist in relieving the unemployment position:—

(i) The upper age limit for recruitment to the post of Assistant Aerodrome Officer has been relaxed by five years in favour of the pilots having 200 hours of solo flying experience. Six vacancies in the grade of Assistant Aerodrome Officer have recently been advertised through the U.P.S.C.